

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 75949 of 2019

(Arising out of Order-in-Order-Appeal No. 207/SLG-CGST/2019 dated 08/02/2019 passed by Commissioner, CGST & Central Excise, Siliguri.)

M/s Sai Sulphonates Pvt. Ltd.

(19, Sarsuna Main Road, Kolkata-700061)

Appellant

VERSUS

**Commr. of CGST & Central Excise, Kolkata South
Commissionerate**

(180, Shantipally, Rajdanga Main Road, Kolkata-700107)

APPEARANCE :

None for the Appellant

Mr. P. K. Ghosh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

FINAL ORDER NO.75714/2023

Date of Hearing : 16 June 2023
Date of Decision : 16 June 2023

ORDER

The Appellant has opted for SVLDR Scheme and the Department has issued SVLDRS-4, Certificate towards discharge of their liability.

2. Accordingly, the appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

(R. Muralidhar)
Member (Judicial)

Pooja